

NO. 23

Notice for Proceedings to Attorney-General for India or Advocate-General of a State
(S.C.R., Order LI Rule 1)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Appeal No.....of 20.....

Case

(A.B.)

(Appellant)

(State of A.B.)

(Plaintiff)

Vs.

(C.D.)

(Respondent)

(State of C.D.)

(Defendant)

To

The Attorney-General for India

or

Advocate-General of a State

Take notice that the above-named appeal/case has been filed in this Court [and is fixed for hearing on theday of 20...., and shall be taken up for hearing by the Court on that day, at o'clock in the forenoon or so soon thereafter as may be convenient to the Court] [and shall be fixed for hearing on a suitable date of which due notice will be given to you.]

As the appeal/case raises [an] important question[s] [here state briefly the question(s) involved] notice is hereby given to you so that you may appear and take such part in the proceedings before this Court as you may be advised.

Dated this the.....day of.....20.....

.....

Registrar
